

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 977/2024**

IN THE MATTER OF:

Renu Rani & Ors.

... Applicant(s)

Versus

State of Haryana

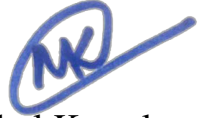
... Respondent(s)

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Filed By:

Vikrant Pachnanda / Mukul Katyal
Advocate on behalf of Central Pollution Control Board

Place: Delhi
Dated: 18.12.2024

Supplementary Report of the Joint Committee in the matter of No. 977/2024; Renu Rani & Ors. Versus State of Haryana, in compliance to the orders of Hon'ble NGT dated 03/10/2024

1. Background:

The matter in Original Application No. 977/2024; Renu Rani & Ors. Versus State of Haryana has been registered suo moto based on a letter petition of Gram Panchayat Khedar, Block Barwala District Hisar, State of Haryana. The complainant has alleged that

“There is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of fly ash and its unscientific storage and handling is causing huge air pollution in area and also creating health hazards to the local people. Fly ash leakage from silos and other places is also causing damage to roads and serious health hazard due to accidents and breathing ailments as are sultwhereof there is also a tendency of migration of village people to other places.” It was observed and directed by Hon'ble NGT vide order dated 03/10/2024 (**Annexure-1**) that:

Para03: *“In our view, before proceeding further in the matter it would be appropriate to verify the facts hence, we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as ‘CPCB’); Haryana State Pollution Control Board; (hereinafter referred to as ‘HSPCB’) Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh; and District Magistrate, Hisar.*

Para04: *CPCB shall be the Nodal Authority for co-ordination and compliance.*

Para05: *Above Committee shall collect relevant information after visiting the site and submit a factual report within one month. Committee shall also verify as to whether consent conditions as also conditions of Environment Clearance are being observed and complied with by the above proponent.”*

The joint Committee constituted in the above matter, after conducting a site visit on 25/10/2024, filed a Progress report on 04/11/2024. The copy of the Progress Report filed by the Joint Committee on 04/11/2024, is attached as **Annexure-2**.

2.0. Verification of the facts mentioned in the letter petition, as submitted by the Joint Committee in its Progress Report dated 04/11/2024:

The following findings were reported by the Joint Committee in its progress report dated 04/11/2024, after verification of the two sites mentioned in the letter petition as sources of pollution facts regarding sources of pollution namely: (i) the Ash Silo Area and (ii) the Ash Dyke Area:

- i. M/sRajivGandhi Thermal Power Plant in Khedar,Barwala, DistrictHisar,*has implemented measures to control pollution associated with ash storage and handling in the flyash silo area, which include:*
- *Enclosed silos with a pneumatic loading/unloading system.*
 - *Water sprinkling through out the silo and truck parking areas.*
 - *A green belt surrounding the silo and parking areas.*
 - *Paving of both the silo and truck parking areas.*
 - *Collection and recycling of the water used for sprinkling.*
- ii. ***The sufficient measures were not in place to control pollution from ash handling in the ash dyke area. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas***

M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar has submitted the following action plan alongwith target dates for implementation of pollution control measures in the ash dyke area, through email dated 28/10/2024:

S.No.	Description for Initiative for curbing environmental impact due to wet ash mining	Target date
1	Proposal for installation of Sprinkling system over Ash Dyke boundary wall to suppress airborne ash particles from ash dykes.	31.12.2024
2	Proposal for Use of fog cannons around pond ash weighing area to minimize the air borne ash due to vehicle movement.	22.11.2024
3	Proposal for installation of automatic truck wheel wash system under consideration.	31.01.2025
4	The pathway leading from gate of Ash dyke upto top of dyke will be constructed as RCC road by Civil wing.	01.11.2025
5	Bund road at top of ash dyke will be repaired by Civil wing.	28.02.2025

The following submission was made by the Joint Committee, seeking 6-weeks' extension for filing the report:

- i. HSPCB provided two inspection reports namely i) Inspection report dated 08/08/2021 & 01/09/2021 and ii) Inspection report dated 15/01/2024 w.r.t. CM Window compliant dated 09/11/2023, alongwith relevant documents on 03/11/2024, which are yet to be examined by the Joint Committee.
- ii. As per information shared by the Unit, the latest compliance report for Environmental Clearance conditions has been submitted on 19/10/2024 and therefore, the MoEF&CC has yet to receive the same and verify compliance with the conditions specified in the

Environmental Clearance granted to the project proponent.

- iii. Some of the information requested by the Joint Committee, from M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala along with relevant documents were received on 03/11/2024, which are yet to be examined by the Joint Committee.
- iv. The Joint Committee was unable to conduct stack monitoring because the lift used to access the monitoring facility on the stack was not functioning at the time of inspection.
- v. To know the impact of coal and fly ash handling, the ambient air quality monitoring is yet to be conducted by the Joint Committee. However, the Joint Committee has identified the locations for ambient air quality monitoring within and outside the premises, during the inspection.
- vi. The Joint Committee is yet to examine the documents made available to the Joint Committee by the Project Proponent on 28/10/2024. The verification of the compliance of the conditions of Environmental Clearance and consent to Operate, based on the details provided by the project proponent and provided by HSPCB, as directed by Hon'ble NGT, is yet to be done by the Joint Committee.

3.0. Supplementary Report of the Joint Committee:

The Joint Committee, after visiting the site on 05/12/2024 for completing the pending activities mentioned above, is submitting its supplementary report, as follows:

3.1. Compliance of the Conditions of the Consent to Operate (CTO) granted by HSPCB:

The following specific conditions have been prescribed in the consent to operate (CTO) granted to the Unit by HSPCB:

- i. The unit will submit the copy of fresh analysis reports of air emissions analyzed of boiler section from Board's lab within 90 days of issuance of this CTO.
- ii. The Unit will maintain the provision of ZLD as per directions of CPCB.
- iii. The unit will run the APCM to keep the parameters within limits.
- iv. Unit will maintain the Log Book of APCM along with the details of energy and water consumption.
- v. Unit will apply for renewal of CTO before 90 days of expiry of this CTO.
- vi. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
- vii. That the unit will not use any illegal fuel.
- viii. Unit will run the OMDs Properly.
- ix. **Unit will strictly comply with the guidelines of CPCB & MOEFCC.**

The unit was found to be complying with specific conditions of CTO except specific condition at S.No 10 that “Unit will strictly comply with the guidelines of CPCB & MoEF&CC”. The unit needs to strengthen measures for ash handling during strong winds in ash dyke.

3.1.2: Compliance of the conditions of Environmental Clearance granted by MoEF&CC:

MoEF&CC has verified the compliance of the conditions of the environmental clearance granted by MoEF&CC on 09/11/2024 and filing a separate response in this regard, as informed by the member representing MoEF&CC, Regional Office, Chandigarh, in the Joint Committee.

3.1.3. Stack Monitoring:

The Joint Committee has conducted stack monitoring of two boilers on 05/12/2024 and 06/12/2024, to verify the compliance of prescribed emission norms. As per analysis reports received from HSPCB Laboratory, the Unit was found to be complying with the prescribed norms of Particulate matter, SO_x and NO_x. The copy of the analysis reports is attached as **Annexure-3**.

3.1.4. Ambient Air Quality Monitoring:

The joint committee has conducted monitoring of ambient air quality monitoring at various locations identified by associating the representative of the complainants/ villagers, to assess the impact of fly ash handling. The copies of the analysis reports received from HSPCB Laboratory are attached as **Annexure-4**. The ambient air quality analysis reports were found to be in compliance with the National Ambient Air Quality Standards (NAAQS) as per the CPCB notification dated 18.11.2009, *except for the location near the ash dyke site for 24-hourly average and also during the period from 2 PM to 10 PM, as noted in Report No. 558 dated 16.12.2024. The 24-hourly average PM₁₀ concentration at this location was 138.3 ug/m³ against the prescribed standard of 100 ug/m³. Further, during the period from 2PM to 10 PM, the PM₁₀ concentration at this location was as high as 257.2 ug/m³.*

3.1.5. Status of CM Window Complaint dated 09/11/2023:

A complaint was filed by the Khedar Village regarding pollution due to boiler as coming from Ash Silo area (**Annexure-5**).

As per information provided by HSPCB, the above grievance has been disposed off by issuing a shown cause notice and on providing 02 anti-smog guns, sprinklers on the boundary and metaling of the floor of the silo area by the project proponent. The status report of the grievance filed on CM window, as provided by HSPCB is attached as **Annexure-6**.

3.2. Findings/ Observations of the Joint Committee made during site visit on 05/12/2024:

1. It was observed that Project Proponent has installed 440 water sprinklers along the unpaved approach road leading to the ash dyke (**Photograph 1 & 2 of Annexure-7**).
2. Two water fog cannons were observed to be installed in the ash dyke area, along with

temporary measures such as covering ash heaps with tarpaulin (**Photograph 3 of Annexure-7**). *However, these measures were found to be insufficient in controlling dust pollution during periods of strong winds (Photographs 4-7 in Annexure-7). The ash was seen drifting towards nearby surrounding areas in the direction of the wind during such conditions.*

3. The project proponent has *installed dust curtains in the ash loading area* as an additional measure to control dust during ash loading in the as silo area (**Photograph 8 of Annexure-7**).
4. During the site visit on 05/12/2024, joint inspection and monitoring was also conducted by CPCB and HSPCB. During inspection and monitoring, various representatives from Village Khedar met with the joint team of CPCB & HSPCB, to highlight the following points and concerns, which remain unresolved in addition to the air pollution caused by ash handling in the ash dyke area:
 - i. *Clogging of rainwater drains along the boundary wall of the thermal power plant due to the accumulation of sand. (Photograph 9 of Annexure-7).*
 - ii. *The dust curtains have been taken down from the ash loading points in the Ash Silo area (Photograph 10 of Annexure-7).*
 - iii. *Discharge of wastewater containing ash from a corner of the boundary wall into the village area. (Photograph 11 of Annexure-7).*
 - iv. *Concealing the ash accumulated within the premises near rain water drains with tarpaulin to prevent the Joint Committee from seeing the ash pollution. (Photograph 12 of Annexure-7).*
5. The joint team of CPCB and HSPCB visited all the above points and observed that:
 - i. *The rainwater drains outside the premises, adjacent to the thermal power plant's boundary wall, **have become clogged over time due to the accumulation of road dust.***
 - ii. *The dust curtains, which were previously observed to have been taken down, **have now been reinstated**, as mentioned in S.No. 3 above.*
 - iii. *No wastewater discharge was observed during the visit. However, **a large hole was found at the corner of the boundary wall**, which villagers alleged to be a discharge point. **The project proponent closed this hole in the presence of the Joint Committee (Photograph 13 of Annexure-7).***
 - iv. ***Piles of ash that had accumulated inside the premises near the rainwater drains were found to be covered with tarpaulin.** It was informed by the Project Proponent*

that the heaps are temporary and are being lifted on regular basis tarpaulin covers are being put on heaps/speeded ash near ash disposal pipe lines to prevent the same from spreading into the environment and further to curb the side effects/health hazard to laborer working in the plant vicinity (Annexure-8).

6. Haryana State Pollution Control Board (HSPCB) has **issued a Show Cause Notice No. HSPCB/HR/2024/1347 dated 05/11/2024 (Annexure-9) to the Unit for violation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board's Policy,** for the following violations:

1. *Sufficient measures were not in place to control the air pollution during ash handling in the ash dyke area.*
2. *The access roads leading to this area are unpaved.*
3. *There are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation.*
4. *While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas .*

7. **Reply of the Unit to Show Cause issued by HSPCB: The Joint Committee was informed by HSPCB Member on 17/12/2024** that the unit has submitted reply of Show Cause Notice vide Memo No.Ch:-143/ XEN/ENV/RGTPP/GF-788 dated 12.11.2024. The unit has submitted details of existing measures to control pollution from ash handling, including following :

- I. A protective lining installed on the dyke floor and walls to prevent leachate (pollutedwater) from seeping into the surrounding soil and groundwater.
- II. Anti-Smog guns for water spraying to control air born dust pollution
- III. Regular Water sprinkling through tankers on the approach road, truck parkingareas, weighbridge area and Barwala Agroha Road outside of Ash Dyke Area.
- IV. Ash content present in slurry disposed in ash dyke settles with time. Remaining water is recovered through decanting arrangement and reused in plant operations resulting in less water consumption from fresh water source.
- V. Green belt around the ash dyke to further reduce dust emissions and enhance aesthetics.
- VI. Vehicles leaving the dyke premise are properly covered with tarpaulin sheet.
- VII. No ash lifting is allowed during high wind.
- VIII. Temporary ash heaps have also been covered with tarpaulin sheets.
- IX. Regular monitoring and maintenance of the area to ensure compliance with environmental standards.

The unit also submitted action plan, as submitted earlier, which includes:

1. Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ash particles with target date of 31.12.2024
2. Proposal for deploying fog cannons around the pond ash weighing area to minimize airborne ash due to vehicle movement with target date of 22.11.2024

3. Proposal for installing an automatic truck wheel wash system with target date of 31.01.2025
4. Construction of an RCC road from the ash dyke gate to the top of the dyke with target date of 01.11.2025
5. Repairs to the bund road at the top of the ash dyke with target date of 28.02.2025

The Joint Committee was also informed by HSPCB Member on 17/12/2024 that “The unit has further intimated vide Memo No.Ch:-173/ XEN/ENV/RGTPP/GF-788 dated 30.11.2024 and provided details of the progress achieved on the action plan submitted by the unit:

Sr. No.	Description of Initiatives	Target Date	Progress Status as of 30.11.2024
1	Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ash particles	31.12.2024	Procurement of system is underway, and installation is expected to commence on 02.12.2024.
2	Proposal for deploying fog cannons around the pond ash weighing area to minimize airborne ash due to vehicle movement.	22.11.2024	Proposal was finalized on 14.11.2024 i.e. well before target date. Four No. fog cannons have been procured with delivery time of 45 days. One Fog cannon have been received and under operation (Photo attached). One no. fog cannon is expected to be received within 3-4 days. 2 no fog cannons is expected to be received upto 30.12.2024.
3	Proposal for installing an automatic truck wheel wash system.	31.01.2025	Site preparation work for the system foundation has commenced and is progressing as per schedule.
4	Construction of an RCC road from the ash dyke gate to the top of the dyke	01.11.2025	Design process completed by designer. The estimate is under preparation. The tender will be floated after finalizing all design and tender documents.
5	Repairs to the bund road at the top of the ash dyke	28.02.2025	NIT has been floated with opening date of 09.12.2024. Repair work will be started once the case is finalized.

It was also informed by the HSPCB on 17/12/2024 that the unit has further submitted reply of Show Cause Notice vide Memo No.Ch:-177/ XEN/ENV/RGTPP/GF-788 dated 12.12.2024 and provided the status of progress on the action plans provided by it.:

Sr.No.	Description of Initiatives	TargetDate	Progress Status as of 12.12.2024
1	Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ashparticles.	31.12.2024	The work has been completed.(PhotosAttached)
2	Proposal for deploying fog cannons around the	22.11.2024	Proposal was finalized on 14.11.2024 i.e. well before target date. Four No. fog cannons have been procured with delivery time of 45 days. Two

	pond ash weighing area to minimize airborne ash due to vehicle movement.		no. Fog cannons have been received and under operation. Two no. fog cannons is expected to be received upto 30.12.2024 (Photos Attached).
3	Proposal for installing an automatic truck wheel wash system.	31.01.2025	Site preparation for foundation work is 50% complete, and procurement of system components is in progress.
4	Construction of an RCC road from the ash dyke gate to the top of the dyke.	01.11.2025	Design and Estimate process completed by consultant. The tender will be floated after finalizing all design and tender documents.
5	Repairs to the bund road at the top of the ash dyke.	28.02.2025	Part-1 (Technical Bid) of NIT has been opened. Repair work will be started once the case is finalized.

Copy of replies to the Show cause notice vide Memo No.Ch:-143/ XEN/ENV/RGTPP/GF-788 dated 12.11.2024, Ch:-173/ XEN/ENV/RGTPP/GF-788 dated 30.11.2024 and vide Memo No.Ch:-177/ XEN/ENV/RGTPP/GF-788 dated 12.12.2024 and is also attached as **Annexure-10**.

4.0. Conclusion and Recommendations:

4.1. Conclusion:

1. M/s Rajiv Gandhi Thermal Power Plant in Khedar, Barwala, District Hisar, *has implemented measures to control pollution associated with ash storage and handling in the flyash silo area*, which include:
 - *Enclosed silos with a pneumatic loading/ unloading system.*
 - *Water sprinkling throughout the silo and truck parking areas.*
 - *A green belt surrounding the silo and parking areas.*
 - *Paving of both the silo and truck parking areas.*
 - *Collection and recycling of the water used for sprinkling.*
2. During visit on 25/10/2024, it was observed by the Joint Committee that:

The sufficient measures were not in place to control pollution from ash handling in the ash dyke area. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas .
3. During revisit to the site on 05/12/2024, it was observed that the M/s Rajiv Gandhi Thermal Power Plant has taken additional measures namely ***i) installation of 440 Nos. water sprinklers along the unpaved approach road leading to the ash dyke and ii) Installation of two water***

fog cannons in the ash dyke area. iii) Two tractor mounted water sprinkling systems iv) Ash heaps are covered with tarpaulins v) Installation of two rain guns vi) It was informed that DFO has been placed order by plant authorities for planting 6000 plants. It was also informed that plantation of 1300 plants have been done out of 6000 plants.

4. However, *the measures implemented were found to be inadequate in controlling dust pollution during ash handling under strong wind conditions. The ash was observed drifting toward nearby areas in the wind direction under such strong wind circumstances. The measures proposed by the Unit for containing dust pollution in the dyke area with target dates upto 28/02/2025, are yet to be implemented. This is also evident from the ambient air quality monitoring conducted by the Joint Committee in the ash dyke area. The 24-hourly average PM₁₀ concentration at this location was 138.3 ug/m³ against the prescribed standard of 100 ug/m³. Further, during the period from 2PM to 10 PM, the PM₁₀ concentration at this location was as high as 257.2 ug/m³.*
5. Stack emissions were found to be complying with the prescribed limits of particulate matter, SO_x and NO_x.
6. *Piles of ash that had accumulated inside the premises near the rainwater drains were found to be covered with tarpaulin as a temporary measure. It is recommended that action plan is prepared and implemented in a time bound manner for permanent addressal to this recurring issue.*
7. The project proponent was found to be complying with the specific conditions of the Consent to Operate (CTO) granted to the Unit by SPCB except one condition that ***“Unit will strictly comply with the guidelines of CPCB & MoEF&CC”***, as the Unit is yet to make full compliance of the guidelines prescribed for Ash Dyes with regard to dust control measures during strong wind conditons.
8. MoEF&CC, Regional Office, Chandigarh has conducted verification of the compliance of the conditions of the Environmental Clearance granted to the Unit on 09/12/2024 and will be filing a separate report.

4.2 Recommendations:

1. It is recommended that HSPCB take appropriate action for ensuring compliance of the conditions of Environmental Clearance (EC) granted by MoEF&CC and Consent to Operate (CTO) granted by HSPCB. The following actions have already been taken by HSPCB and CPCB:
 - i) ***Haryana State Pollution Control Board (HSPCB) has issued a Show Cause Notice No. HSPCB/HR/2024/1347 dated 05/11/2024) to the Unit for violation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of***

Pollution) Act, 1981 and levy of Environmental Compensation as per Board's Policy, as elaborated in Section 3.2 (7).

ii) **CPCB has issued a letter No. No: CN-13011/263/2024/RD-CHD/dated 16/12/2024 (Annexure-11)**, for ensuring compliance of the following points, in the NGT matter of OA No. 977 of 2024; Renu Rani & Ors. Versus State of Haryana :

1. *HSPCB shall ensure compliance of the Show Cause Notice No. HSPCB/HR/2024/1347 dated 05/12/2024 to the Unit for violation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board's Policy, issued to M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar.*
2. *HSPCB shall ensure that ash accumulated in the drains be removed by the thermal power plant in a time bound matter.*
3. *HSPCB shall ensure that action plan be prepared and implemented in a time bound manner to address the recurring issue of piling of ash*
4. *HSPCB shall ensure compliance of the further recommendations of the Joint Committee in its final report in the matter of OA No. 955 of 2024, in a time bound matter.*
5. *HSPCB shall ensure regular monitoring of the compliance of the conditions of Environmental Clearance and Consent to Establish (CTE)/Consent to Operate (CTO) granted to the project proponent.*
6. *The action taken report on the above points shall be provided by HSPCB, to this Office from time to time.*

2. It was recommended by CPCB Member that as per conditions of Environmental Clearance granted to the Unit, ambient air quality monitoring stations are installed, in the prominent wind direction to assess the impact of ash handling, in consultation of HSPCB and the record of the same be maintained and submitted to State Pollution Control Board on regular basis

The above supplementary report of the Joint Committee is being submitted for the consideration of Hon'ble National Green Tribunal, which may kindly be taken on record. The Joint Committee shall abide by the further directions of Hon'ble NGT in this matter.

SUNIL KUMAR
SHEORAN

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SHEORAN
Date: 2024.12.17 22:29:54 +05'30'

Dr.Sunil Sheoran, Scientist'C',
RegionalOffice, HSPCB, Hisar

9/10/12/24

Dr.Narender Sharma
Scientist F,CPCB, RD, Chandigarh

Dr.K.M.Selvan,Scientist'E',
Regional Office, MoEF & CC,Chandigarh
(Consent given through Email; **Annexure-12**)

Kanika

Kanika Goyal, IAS,
Assistant Commissioner (UT), Hisar

Item No. 15

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and ors

Applicant

Versus

State of Haryana

Respondent(s)

Date of hearing: 05.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Mr. Vikrant Pachnanda and Mr. Mukul Katyal, Advocates for CPCB
(through VC)
Mr. Rahul Khurana, Advocate for HSPCB.

ORDER

1. This original application was registered on a letter petition dated 15.12.2023 sent by Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana exercising *suo moto* jurisdiction.

2. Complainant has said that there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of flyash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people. Flyash leakage from silos and other places is also causing damage to roads and serious health hazards due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.

3. Tribunal considered matter on 03.10.2024 and found it appropriate to collect a factual report, hence, constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Haryana State Pollution Control Board; (hereinafter referred to as '**HSPCB**) Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh; and District Magistrate, Hisar.

4. Committee was required to submit factual report within one month.

5. Pursuant thereto, progress report dated 04.11.2024 has been submitted by Joint Committee through CPCB which shows that Thermal Power Plant in question is M/s Rajiv Gandhi Thermal Power Plant, Khedad, Barwala District Hisar, State of Haryana. Joint Committee has observed certain violations on its part but for complete study of matter, it has requested for grant of 6 weeks further time.

6. In the light of observations made by Joint Committee pointing out some violations on the part of M/s Rajiv Gandhi Thermal Power Plant, we find it appropriate to implead following as respondents:-

1. Ministry of Environment Forest and Climate Change, New Delhi through Secretary, Jor Bagh Rd, Lodi Colony, New Delhi, Delh
2. State of Haryana through Principal Secretary/Additional Chief Secretary, Ministry of Environment Forest and Climate Change (State of Haryana), 31a, Dakshin Marg, 33A, Sector 31, Chandigarh, 160030
3. Haryana State Pollution Control Board through its Member Secretary, Sector-6, Bahadurgarh, Haryana 124507
4. Central Pollution Control Board through its Member Secretary, Parivesh Bhawan, Maharshi Valmiki Marg, East Arjun Nagar,

Vishwas Nagar Extension, Vishwas Nagar, Shahdara, Delhi,
110032

5. M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, Haryana through its Chairman/Managing Director, HPGEL, RGTPP, Khedar, Barwala - 125121 (Near HP Petrol Pump, Barwala)
7. Notices shall be issued to above respondents who may file their responses within 3 weeks after receipt of notices.
8. The joint committee may also file its complete report, as prayed, within 6 weeks.
9. List on 19.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 05, 2024
Original Application No. 977/2024
AB

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 977 OF 2024**

IN THE MATTER OF:

Renu Rani

Applicant

Versus

State of Haryana

Respondent

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Filed by:

Adv. Vikrant Pachnanda / Mukul Katyal
On behalf of Central Pollution Control Board
C – 485, LGF, Defence Colony,
New Delhi – 110 024

M: +91 9871138313 | E: vikrant.pachnanda@gmail.com

Place: Delhi

Dated: 04.11.2024

Progress Report in the matter of No. 977/2024; Renu Rani & Ors. Versus State of Haryana, in compliance to the orders of Hon'ble NGT dated 03/10/2024

1. Background:

The matter in Original Application No. 977/2024; Renu Rani & Ors. Versus State of Haryana has been registered suo moto based on a letter petition of Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana. The complainant has alleged that

“there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of fly ash and its unscientific storage and handling is causing huge air pollution in area the and also creating health hazards to the local people. Fly ash leakage from silos and other places is also causing damage to roads and serious health hazard due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.”

2. Orders of Hon'ble National Green Tribunal:

Hon'ble NGT has observed and directed in the order dated 03/10/2024 (**Annexure-1**) that:

Para 03: *“In our view, before proceeding further in the matter it would be appropriate to verify the facts hence, we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as ‘CPCB’); Haryana State Pollution Control Board; (hereinafter referred to as ‘HSPCB’) Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh ; and District Magistrate, Hisar.*

Para 04: *CPCB shall be the Nodal Authority for co-ordination and compliance.*

Para 05: *Above Committee shall collect relevant information after visiting the site and submit a factual report within one month. Committee shall also verify as to whether consent conditions as also conditions of Environment Clearance are being observed and complied with by the above proponent.”*

3. Progress made by the Joint Committee for compliance of the orders of Hon'ble NGT:

3.1. Constitution of the Joint Committee:

In compliance to the directions of the Hon'ble NGT, a letter with a request for nominating the members was sent by CPCB, to the concerned Departments and based on the nominations received, a joint committee comprising of the following members, was constituted:

- i. Ms. Kanika Goyal, IAS, Assistant Commissioner (Under Training), Hisar (Member nominated by Deputy Commissioner, Hisar)
- ii. Dr. K.M. Selvan, Scientist 'E', Regional Office, MoEF&CC, Chandigarh (Member nominated by Regional Office (earlier Integrated Regional Office), MoEF&CC, Chandigarh)
- iii. Dr. Sunil Sheoran, Scientist 'C', Regional Office, HSPCB, Hisar (Representative of Haryana State Pollution Control Board)
- iv. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer, nominated by Member Secretary, CPCB)

3.2. Site visit and collection of relevant Information:

The Joint Committee conducted a site visit on 25/10/2024 to: (i) verify the facts mentioned in the letter petition and (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal. Officers from the HSPCB and senior officials from M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, also participated in the site visit.

Although the joint committee was unable to contact Ms. Renu Rani, the complainant and Sarpanch of the Gram Panchayat Khedar, as well as the other villagers who signed the petition, they did converse with some residents of Khedar village at the Gram Panchayat Office during their visit to finalize the locations for ambient air quality monitoring. The villagers with whom the Joint Committee interacted stated that they do not have any pollution related problem from the thermal power plant.

The Joint Committee inspected the sites namely i) Ash Silo Area and ii) Ash dyke storage area, which have been indicated in the letter petition, as sources of pollution.

The following information was requested by the Joint Committee from M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, MoEF&CC Regional Office, Chandigarh and Haryana State Pollution Control Board (HSPCB):

- i. Copy of all half-yearly compliance reports submitted by the project proponent to MoEF&CC regarding compliance of the conditions of Environmental Clearance.
- ii. Copy of report of last verification conducted by MoEF&CC regarding the compliance of the conditions of Environmental Clearance
- iii. Copy of Consent to Establish (CTO) granted by HSPCB and the copy of the last inspection/monitoring report of HSPCB
- iv. Details regarding total power generation, coal consumption, ash generation and ash utilization for the period from 2020-21 to 2024-25.
- v. Approved Ash Management plan.
- vi. Site plan/Map showing Green Belt, CAAQMS Stations and Ground water sampling locations.
- vii. Details of Effluent Treatment Plant and Zero Liquid Discharge scheme followed by the Unit.

While the requested information, except for all half-yearly compliance reports from M/s Rajiv Gandhi Thermal Power Plant in Khedar, Barwala, Hisar District, was received on 28/10/2024. HSPCB provided two inspection reports namely i) Inspection report dated 08/08/2021 & 01/09/2021 and ii) Inspection report dated 15/01/2024 w.r.t. CM Window compliant dated 09/11/2023, alongwith relevant documents on 03/11/2024, which are yet to be examined by the Joint Committee.

As per information shared by the Unit, the latest compliance report for Environmental Clearance conditions has been submitted on 19/10/2024 and therefore, the MoEF&CC has yet to receive the same and verify compliance with the conditions specified in the Environmental Clearance granted to the project proponent.

3.3. Verification of the facts mentioned in the letter petition:

The Joint Committee inspected the sites mentioned in the letter petition as sources of pollution: (i) the Ash Silo Area and (ii) the Ash Dyke Storage Area. The Committee gathered relevant information and took photographs for inclusion in the factual report.

It was observed by the Joint Committee that:

- i. M/s Rajiv Gandhi Thermal Power Plant in Khedar, Barwala, District Hisar, *has implemented measures to control pollution associated with ash storage and handling in the fly ash silo area (Photographs 1-4 of Annexure-2), which include:*
 - *Enclosed silos with a pneumatic loading/unloading system.*
 - *Water sprinkling throughout the silo and truck parking areas.*
 - *A green belt surrounding the silo and parking areas.*
 - *Paving of both the silo and truck parking areas.*
 - *Collection and recycling of the water used for sprinkling.*
- ii. *The sufficient measures were not in place to control pollution from ash handling in the ash dyke area. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas (Photographs 5-6 of Annexure-2).*

M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar has submitted the following action plan alongwith target dates for implementation of pollution control measures in the ash dyke area, through email dated 28/10/2024:

S.No.	Description for Initiative for curbing environmental impact due to wet ash mining	Target date
1	Proposal for installation of Sprinkling system over Ash Dyke boundary wall to suppress airborne ash particles from ash dykes.	31.12.2024
2	Proposal for Use of fog cannons around pond ash weighing area to minimize the air borne ash due to vehicle movement.	22.11.2024
3	Proposal for installation of automatic truck wheel wash system under consideration.	31.01.2025
4	The pathway leading from gate of Ash dyke upto top of dyke will be constructed as RCC road by Civil wing.	01.11.2025
5	Bund road at top of ash dyke will be repaired by Civil wing.	28.02.2025


4.0. Submission and Prayer of the Joint Committee:


It is submitted that in compliance of the directions of the Hon'ble NGT, the following progress has been made by the Joint Committee:

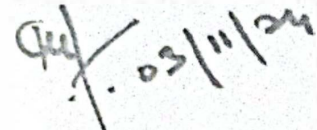
- i. The Joint Committee conducted a site visit on October 25, 2024, to verify the issues raised in the letter petition. *It was observed that while M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar, has implemented measures to control the air pollution in the fly ash silo area, however sufficient measures were not in place to control the air pollution during ash handling in the ash dyke area.*
- ii. Some of the information requested by the Joint Committee, from M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar. HSPCB provided two inspection reports namely i) Inspection report dated 08/08/2021 & 01/09/2021 and ii) Inspection report dated 15/01/2024 w.r.t. CM Window compliant dated 09/11/2023, alongwith relevant documents on 03/11/2024, which are yet to be examined by the Joint Committee.
- iii. The Joint Committee was unable to conduct stack monitoring because the lift used to access the monitoring facility on the stack was not functioning at the time of inspection.
- iv. *To know the impact of coal and fly ash handing, the ambient air quality monitoring is yet to be conducted by the Joint Committee. However, the Joint Committee has identified the locations for ambient air quality monitoring within and outside the premises, during the inspection.*
- v. *The Joint Committee is yet to examine the documents made available to the Joint Committee by the Project Proponent on 28/10/2024. The verification of the compliance of the conditions of Environmental Clearance and consent to Operate, based on the details provided by the project proponent and provided by HSPCB, as directed by Hon'ble NGT, is yet to be done by the Joint Committee*

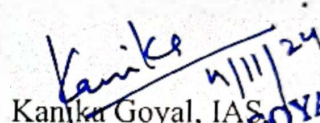
Therefore, it is respectfully requested that the progress made by the Joint Committee be considered and recorded by the Hon'ble National Green Tribunal.

Additionally, the Joint Committee kindly requests a 6-weeks extension, until December 15, 2024, to complete the remaining activities necessary for filing the factual report, including verifying compliance with the conditions of the Consent to Operate (CTO) and Environment Clearance as directed by the Hon'ble National Green Tribunal.


Dr. Sunil Sheoran, Scientist 'C',
Regional Office, HSPCB, Hisar


K MUTHAMIZH SELVAN
Dr. K.M. Selvan, Scientist 'E',
Regional Office, MoEF&CC, Chandigarh


Dr. Narender Sharma
Scientist F, CPCB, RD, Chandigarh


Kanika Goyal, IAS
Assistant Commissioner (UT), Hisar
KANIKA GOYAL
I.A.S., A.C (UT)
HISAR

Dated: November 03, 2024

Item No.02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.977/2024

Renu Rani & Ors.

...Applicants

Versus

State of Haryana

...Respondent

Date of hearing: 03.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): None

ORDER

1. A letter petition dated 15.12.2023 sent by Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana, has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that there is a Thermal Power Plant i.e. Haryana Power Generation Corporation Ltd. Panchkula, Haryana which is not managing coal ash produced during generation of electricity in a scientific regulated manner. The emission of flyash and its unscientific storage and handling is causing huge air pollution in area the and also creating health hazards to the local people. Flyash leakage from silos and

other places is also causing damage to roads and serious health hazard due to accidents and breathing ailments as a result whereof there is also a tendency of migration of village people to other places.

3. In our view, before proceeding further in the matter it would be appropriate to verify the facts hence we constitute a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'); Haryana State Pollution Control Board; (hereinafter referred to as '**HSPCB**') Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh ; and District Magistrate, Hisar.

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. Above Committee shall collect relevant information after visiting the site and submit a factual report within one month. Committee shall also verify as to whether consent conditions as also conditions of Environment Clearance are being observed and complied with by the above proponent.

6. List for further consideration on 05.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 03, 2024
Original Application No.977/2024
M

Annexure 2

Photographs taken by the Joint Committee during inspection on 25/10/2024

Photograph 1



Photograph 2



Photograph 3



Photograph 4



Photograph 5



Photograph 6





62 Form IV

(See Rule 20)

Report No- 553

Dated: 12.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 06th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Rajiv Gandhi Thermal Power Plant, Village- Khedar, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 06th day December of, 2024 to 12th - December-2024 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	553	
2.	Name of Plant/ Section #	Boiler -1 of Thermal Power Plant	
3.	Stack Attached to #	Boiler-1 of Thermal Power Plant	
4.	Normal Operating Schedule (hr/day)#	24 hrs	
5.	Type of Chimney #	Metal	
6.	Stack Temperature (^o C) #	139	
7.	Average stack velocity (m/sec) #	6.1	
8.	Stack Height from Ground Level #	275 m	
9.	Diameter of the Stack #	7 m	
10.	Quantity of Emission (m ³ /sec)	234.8	
11.	Type of Fuel #	Coal, Biomass Briquettes	
12.	Suspended particulate matter (with correction factor CO ₂) mg/m ³	47.6	-
13.	% Carbon Dioxide	6.0	
14.	Sulphur dioxide (mg/m ³)	42.7	-
15.	Oxide of Nitrogen (NO _x) (mg/m ³)	34.6	-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this – 12.12.2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-6, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report

Neeraj Bala
Board Analyst



Report No- 554

Form IV 63

(See Rule 20)

Dated: 12.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 06th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Rajiv Gandhi Thermal Power Plant, Village- Khedar, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 06th day December of, 2024 to 12th - December-2024 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Limit</u>
1.	Sample Code	554	
2.	Name of Plant/ Section #	Boiler -2	
3.	Stack Attached to #	Boiler -2	
4.	Normal Operating Schedule (hr/day)#	24 hrs	
5.	Type of Chimney #	Metal	
6.	Stack Temperature (°C) #	125	
7.	Average stack velocity (m/sec) #	7.79	
8.	Stack Height from Ground Level #	275 m	
9.	Diameter of the Stack #	7 m	
10.	Quantity of Emission (m ³ /sec)	299.9	
11.	Type of Fuel #	Coal, Biomass Briquettes	
12.	Suspended particulate matter (with correction factor CO ₂) mg/m ³	44.8	-
13.	% Carbon Dioxide	5.8	-
14.	Sulphur dioxide (mg/m ³)	39.5	-
15.	Oxide of Nitrogen (NO _x) (mg/m ³)	32.0	-

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this – 12.12.2024

Haryana State Pollution Control Board Laboratory,

C-11, Sector-6, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Regional Office: Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report

Neeraj Bala
Board Analyst



Form IV

(See Rule 20)

Report No- 571

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024 to 06th December of 2024, of M/s Roof Top of Anil House, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	571-A	571-B	571-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min)#	480	480	480
4.	Flow rate for SPM # (LPM)	1.2	1.1	1.1
5.	Total Volume of air sample for SPM (m ³)	576	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m ³	77.8	51.7	96.8
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.35	0.21	0.51
9.	Nickel as Ni ng/m ³	9.31	12.23	8.48

* Detection Limit = 1.431 ng/m³
 **BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
 The Member Secretary, HSPCB, Panchkula

Neeraj Bala
 Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
 # This information is provided by the field officer.



Form IV

(See Rule 20)

Report No- 571

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024 to 06th December of 2024, of M/s Roof Top of Anil House, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	571-A	571-B	571-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min)#	480	480	480
4.	Flow rate for SPM # (m ³ /min)	0.0165	0.0165	0.0164
5.	Total Volume of air sample for SPM (m ³)	7.920	7.920	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m ³ .	50.5	37.9	50.8
7.	Sulphur dioxide (µg/m ³)	5.8	5.6	5.2
8.	Oxide of Nitrogen as NO ₂ (µg/m ³)	13.1	12.6	11.9

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.

End of the Report



Form IV

(See Rule 20)

Report No- 572

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Stadium Building, Agroha Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	572-A	572-B	572-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.1	1.1	1.1
5.	Total Volume of air sample for SPM (m3)	528	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m ³	94.3	74.8	94.6
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.33	0.22	0.45
9.	Nickel as Ni ng/m ³	9.93	12.93	7.90

* Detection Limit = 1.431 ng/m³
 **BDL = Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
 Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
 The Member Secretary, HSPCB, Panchkula

Neeraj Bala
 Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
 # This information is provided by the field officer.



Form IV

(See Rule 20)

Report No- 572

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Stadium Building, Agroha Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Result</u>
1.	Sample Code	572-A	572-B	572-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0164	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.872	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m3.	38.1	50.8	38.2
7.	Sulphur dioxide (µg/m3)	5.9	5.7	5.3
8.	Oxide of Nitrogen as NO ₂ (µg/m3)	13.2	12.4	11.7

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.

End of the Report



Form IV

(See Rule 20)

Report No- 573

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024 to 06th December of 2024, of M/s Roof Top of Shri Ram Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	573-A	573-B	573-C
2.	Monitoring Period #	2 PM ot 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.2	1.1	1.1
5.	Total Volume of air sample for SPM (m3)	576	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m ³	92.0	88.1	99.0
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.35	0.52	0.38
9.	Nickel as Ni ng/m ³	10.62	12.27	7.31

* Detection Limit = 1.431 ng/m³

**BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.



Form IV

(See Rule 20)

Report No- 573

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024 to 06th December of 2024, of M/s Roof Top of Shri Ram Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	573-A	573-B	573-C
2.	Monitoring Period #	02 PM ot 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0165	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.920	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m3.	37.9	50.8	25.4
7.	Sulphur dioxide (µg/m3)	5.8	5.6	5.3
8.	Oxide of Nitrogen as NO ₂ (µg/m3)	12.9	11.7	11.3

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.

End of the Report



Form IV

(See Rule 20)

Report No- 574

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Shri Sukhbir House, Agroha Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	574-A	574-B	574-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.2	1.1	1.1
5.	Total Volume of air sample for SPM (m ³)	576	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m ³	92.7	78.2	87.5
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.33	0.51	0.22
9.	Nickel as Ni ng/m ³	9.08	12.51	5.53

* Detection Limit = 1.431 ng/m³
 **BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
 Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
 The Member Secretary, HSPCB, Panchkula

Neeraj Bala
 Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
 # This information is provided by the field officer.



Form IV

(See Rule 20)

Report No- 574

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Shri Sukhbir House, Agroha Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

<u>Sr. No.</u>	<u>Parameter Name</u>	<u>Result</u>	<u>Result</u>	<u>Result</u>
1.	Sample Code	574-A	574-B	574-C
2.	Monitoring Period #	02 PM ot 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0165	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.920	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m ³ .	37.8	38.1	50.8
7.	Sulphur dioxide (µg/m ³)	5.9	5.7	6.1
8.	Oxide of Nitrogen as NO ₂ (µg/m ³)	11.8	11.4	13.2

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.

End of the Report



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(Page No. 1 of 2)

(See Rule 20)

Report No- 575

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of G.G.H.S, Near - Johad Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	575-A	575-B	575-C
2.	Monitoring Period #	2 PM ot 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.2	1.1	1.1
5.	Total Volume of air sample for SPM (m3)	576	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m3	88.4	96.6	98.9
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.29	0.53	0.18
9.	Nickel as Ni ng/m ³	9.97	16.51	5.56

* Detection Limit = 1.431 ng/m³

**BDL = Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.



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Form IV

(See Rule 20)

Report No- 575

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of G.G.H.S, Near - Johad Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	575-A	575-B	575-C
2.	Monitoring Period #	02 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0165	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.920	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m ³ .	37.8	50.8	38.1
7.	Sulphur dioxide (µg/m ³)	5.7	5.8	5.6
8.	Oxide of Nitrogen as NO ₂ (µg/m ³)	11.7	11.4	11.6

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
This information is provided by the field officer.

End of the Report



Form IV

(See Rule 20)

Report No- 576

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Raja Ram House, Barwala Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	576-A	576-B	576-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.1	1.1	1.2
5.	Total Volume of air sample for SPM (m3)	528	528	576
6.	Particulate matter (size less than 10 μm) or PM 10 $\mu\text{g}/\text{m}^3$	83.7	87.7	81.1
7.	Arsenic as As ng/m^3	BDL	BDL	BDL
8.	Lead as Pb $\mu\text{g}/\text{m}^3$	0.35	0.52	0.23
9.	Nickel as Ni ng/m^3	7.86	13.64	7.11

* Detection Limit = 1.431 ng/m^3
 **BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:
 Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.
Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
 SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
 The Member Secretary, HSPCB, Panchkula

Neeraj Bala
 Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.
 # This information is provided by the field officer.



Form IV

(See Rule 20)

Report No- 576

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 11th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 06th December of 2024 to 07th December of 2024, of M/s Roof Top of Raja Ram House, Barwala Road, Vill.- Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 11th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	576-A	576-B	576-C
2.	Monitoring Period #	02 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0164	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.872	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m3.	50.8	38.1	50.8
7.	Sulphur dioxide (µg/m3)	5.9	5.4	5.8
8.	Oxide of Nitrogen as NO ₂ (µg/m3)	11.2	11.1	11.3

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report



76 Form IV

(See Rule 20)

Report No- 558

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 08th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Roof Top of Recovery Bulding, Near Ash Dyke Site, Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 08th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	558-A	558-B	558-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.1	1.1	1.1
5.	Total Volume of air sample for SPM (m3)	528	528	528
6.	Particulate matter (size less than 10 μm) or PM 10 $\mu\text{g}/\text{m}^3$	257.2	73.1	84.6
7.	Arsenic as As ng/m^3	BDL	BDL	BDL
8.	Lead as Pb $\mu\text{g}/\text{m}^3$	0.18	0.10	0.08
9.	Nickel as Ni ng/m^3	7.48	7.17	6.78

* Detection Limit = 1.431 ng/m^3

**BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

* This information is provided by the field officer.



77 Form IV

(Page No. 2 of 2)

(See Rule 20)

Report No- 558

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 08th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Roof Top of Recovery Bulding, Near Ash Dyke Site, Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 08th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	558-A	558-B	558-C
2.	Monitoring Period #	2 PM ot 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (m3/min)	0.0164	0.0164	0.0164
5.	Total Volume of air sample for SPM (m3)	7.872	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m ³ .	63.5	50.8	38.1
7.	Sulphur dioxide (µg/m ³)	5.6	5.2	5.4
8.	Oxide of Nitrogen as NO ₂ (µg/m ³)	13.0	12.1	11.7

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report



Form IV

(See Rule 20)

Report No- 559

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 08th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Coal Handling Plant, Rajiv Gandhi Thermal Plant, Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 08th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	559-A	559-B	559-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min))#	480	480	480
4.	Flow rate for SPM # (LPM)	1.1	1.1	1.1
5.	Total Volume of air sample for SPM (m ³)	528	528	528
6.	Particulate matter (size less than 10 µm) or PM 10 µg/m ³	97.5	86.7	99.0
7.	Arsenic as As ng/m ³	BDL	BDL	BDL
8.	Lead as Pb µg/m ³	0.24	0.18	0.14
9.	Nickel as Ni ng/m ³	10.31	9.73	8.84

* Detection Limit = 1.431 ng/m³

**BDL= Below Detection Limit

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.



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Form IV

(See Rule 20)

Report No- 559

Dated:- 16.12.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act 1981 received a sample on the 08th December of 2024, collected by Dr. Sunil Sheoran, Sc.C and Sh. Kapil Singh, AEE on the 05th December of 2024, of M/s Coal Handling Plant, Rajiv Gandhi Thermal Plant, Khedar, Barwala, Hisar for analysis.

Further certify that I have analyzed the above mentioned sample on 08th day December of, 2024 to 16th - December-2024 and declare the result of analysis to be as follows:-

Sr. No.	Parameter Name	Result	Result	Result
1.	Sample Code	559-A	559-B	559-C
2.	Monitoring Period #	2 PM to 10 PM	10 PM to 6 AM	06 AM to 2 PM
3.	Actual time of Sampling (min)#	480	480	480
4.	Flow rate for SPM # (m ³ /min)	0.0164	0.0164	0.0164
5.	Total Volume of air sample for SPM (m ³)	7.872	7.872	7.872
6.	Particulate matter (size less than 2.5 microns) or PM _{2.5} µg/m ³	25.7	38.5	38.1
7.	Sulphur dioxide (µg/m ³)	5.7	5.5	5.2
8.	Oxide of Nitrogen as NO ₂ (µg/m ³)	13.0	11.9	12.4

Method of Testing As per relevant part of Indian Standard Methods for Measurement of Air Pollution IS:11255 (P-1) Stack/IS:5182(P-4) Ambient and Emission regulation part III of Central Pollution Control Board.

The Conditions of the seals, listing and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 16.12.2024

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To
The Member Secretary, HSPCB, Panchkula

Neeraj Bala
Board Analyst

Regional Office : Hisar. This test report relate only to the particular sample submitted for testing.

This information is provided by the field officer.

End of the Report

Complainant Details(View Only):Action on the complaint can be taken only through Grievance Abstrac

Registration No.	CMOFF/N/2023/145978	Received By	Chief Minister Office
Name	SUKHBIR	Received Date	09-11-2023
Address	KHEDAR Haryana	Attachment	View Attachment (https://cmharyanacell.nic.in/view_document.php?filename=cBKPAYElah0TDphs3kBEZDo6QVFzYnFYa3JGK05tdXFpRTIXSG5MRFZBbmlIZURiMmE2M3huK1pvOHc3SWZSV2RndC)
Contact No		Mobile No	9729606780
Email Address		Target Date	09-12-2023
Grievance Details	RGTPP खेदड मे सैलो साईट से आने वाले खतरनाक राख का स्थाई समाधान बारे		
Remedial Action/Relief Sought			
Grievance Category	Allegation of harrasment/misbehavior	Current Status	Case Disposed Off

Call Center Remarks

Feedback taken by Call Centre on

Action History

Action Date	Days Taken For Action	Description	Sent By	Case Presently Dealt	Action Taken Report Attachment / Remarks
20-08-2024	210	Case Disposed Off	Chief Minister Office	Chief Minister Office	Reason : NAR-Common Matter As per report of the Administrative Secretary Environment department, case is disposed
23-01-2024	4	ATR Sent	Administrative Secretary Environment	Chief Minister Office	As per report submitted by the RO, the said complaint may be disposed off, please. Author of ATR: P. Raghavendra Rao Complainant Satisfied: Yes
19-01-2024	0	ATR Sent	Pollution Control Board	Administrative Secretary Environment	As per report submitted by the RO, the said complaint may be disposed off, please. Author of ATR: P. Raghavendra Rao Complainant Satisfied: Yes
19-01-2024	1	ATR Sent	Member Secretary PCB	Pollution Control Board	As per report submitted by the RO, the said complaint may be disposed off, please. Author of ATR: Pardeep Kumar Complainant Satisfied: Yes
18-01-2024	2	ATR Sent	Head Office Hisar	Member Secretary PCB	As reported by the RO that SCN was issued to the unit i.e. M/s RGTPP for lack of containment measures. The unit replied installed 02 anti-smog guns, sprinklers on boundary, metallised flour etc, which is adequate to contain dust control, tanker be disposed off. Author of ATR: Sanjiv Kumar Complainant Satisfied: Yes
16-01-2024	0	ATR Sent	Regional Office hisar	Head Office Hisar	As reported by the field officer, A SCN was issued to the unit i.e. M/s RGTPP for lack of containment measures. The unit installed 02 anti-smog guns, sprinklers on boundary, metallised flour etc, which is adequate to contain dust control, tanker be disposed off. Author of ATR: Shakti Singh Complainant Satisfied: Yes

16-01-2024	5	ATR Sent	Sub Regional Office Hisar District	Regional Office hisar	A SCN was issued to the unit i.e. M/s RGTPP for lack of containment measures. The unit replied that it has complied with sprinklers on boundary, metallised flour etc, which is adequate to contain dust control, tankers are also used to sprinkle with Attachment (https://cmharyanacell.nic.in/view_document.php?filename=iqxiJqPJdeXBYtxMa47hXT06NUhoRDRxay9GbzdlYWluaGd0WVZHRkxTcE9HMFhUV2ImOXN0SGY4L2tLald0b) Author of ATR: Kapil Singh Complainant Satisfied: Yes
11-01-2024	0	Clarification Sought	Regional Office hisar	Sub Regional Office Hisar District	Please submit proper action taken report.
11-01-2024	0	ATR Sent	Sub Regional Office Hisar District	Regional Office hisar	In this regard, this office has sent a letter again to District Revenue Officer, Sirsa vide letter No. 2588-90 dated 09.01.2024 off. View Attachment (https://cmharyanacell.nic.in/view_document.php?filename=CQMveK7fqueEyrr-Cb7JEDo6a3BSQzhCL1NwZUHQUm5GdURCTWE4UJhrKzJ4bi9MY0orYzV2SkdXM3Z0UT15blcvZUkyMU03b01KaXIHdGt) Author of ATR: Dr Ruchi Urana Complainant Satisfied: Yes
11-01-2024	23	Clarification Sought	Regional Office hisar	Sub Regional Office Hisar District	Take necessary action.
19-12-2023	5	Clarification Sought	Regional Office hisar	Sub Regional Office Hisar District	Take necessary action.
14-12-2023	6	Clarification Sought	Head Office Hisar	Regional Office hisar	Please submit the ATR with signature of the complainant.
08-12-2023	0	ATR Sent	Regional Office hisar	Head Office Hisar	As recommended by the Field officer, The site of the complaint is inspected on 05.12.2023 in reference to the CM Wind Fly ash was found scattered on the fly ash storage hoppers, showing, leakages and unscientific storage. (ii) Sprinklers not found working in the silo area, instal CTO granted vide No. 13351767 dated 16.08.2021. A SCN was issued to the unit on 08.12.2023 for the above-mentioned said complaint may be disposed off. Author of ATR: shakti Singh Complainant Satisfied: Yes
08-12-2023	18	ATR Sent	Sub Regional Office Hisar District	Regional Office hisar	The site of the complaint is inspected on 05.12.2023 in reference to the CM Window complaint along with the complain ash storage hoppers, showing, leakages and unscientific storage. (ii) Sprinklers not found working in the silo area, instal 16.08.2021. A SCN was issued to the unit on 08.12.2023 for the above-mentioned deficiencies. Further action will be initiated Attachment (https://cmharyanacell.nic.in/view_document.php?filename=R5wJs6mJ7VOABQOsqmpEBzo6SFBFL3Z0UzdPeWN3VXNJtZVXNHlvMVVLQkRsSmtISnR40EdKanVvYklwT) Author of ATR: Dr.Sunil Sheoran Complainant Satisfied: Yes
20-11-2023	3	Undertaken	Sub Regional Office Hisar District	Sub Regional Office Hisar District	Undertaken.
17-11-2023	1	Taken Up With Sub-Org	Regional Office hisar	Sub Regional Office Hisar District	Please upload the prescribed proforma, at the earliest.
16-11-2023	1	Taken Up With Sub-Org	Head Office Hisar	Regional Office hisar	Please upload the prescribed proforma, at the earliest.
15-11-2023	0	Taken Up With Sub-Org	Member Secretary PCB	Head Office Hisar	Please upload the prescribed proforma, at the earliest.
15-11-2023	1	Taken Up With Sub-Org	Pollution Control Board	Member Secretary PCB	Please upload the prescribed proforma, at the earliest.
14-11-2023	5	Taken Up With Sub-Org	Administrative Secretary Environment	Pollution Control Board	Please upload the prescribed proforma, at the earliest.

09-11-2023	0	Taken Up With Sub-Org	Chief Minister Office	Administrative Secretary Environment	
09-11-2023		Grievance Received	Citizen	Chief Minister Office	

Additional Marking Details Reminder Details (multi_reminder_detail.php?regno=CMOFF/N/2023/145978 #my_id)

		Reply Details			
Forwarding Details				Reply Details	
Forwarding Orgn.	Forwarding Date	Remarks	Forwarded To	Date	Action Taken Report Attachment / Remarks

Old History(Before Case was Reopened)

Action Date	Description	Sent By	Case Presently Dealt	Action Taken Report Attachment
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Send Back Remarks Details (Forwarder Remarks Replier Remarks)

From	To	Date	Remarks	Sent Back Date	Sent Back Remarks
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Photograph 1



Photograph 2



Photograph 3



Photograph 4



Photograph 5



Photograph 6



Photograph 7



Photograph 8



Photograph 9



977 of 2024
05.12.2024 14:14
29.3569, 75.86076 (±4m)
Altitude: 190m
9V46+Q2W, Khedar



Photograph 10



977 of 2024
05.12.2024 14:28
29.35532, 75.85733 (±5m)
Altitude: 190m
9V44+GG9, Khedar



Photograph 11



Photograph 12



Photograph 13



Comments:-

The tarpaulin covers are being put on heaps/speeded ash near ash disposal pipe lines to prevent the same from spreading into environment & further to curb the side effects/ health hazards to laborer working in plant vicinity. As during replacement of these pipe lines, flushing/draining process is utmost required causing formation/spreading of ash in plant near ash disposal lines. These are temporary ash accumulation of fly ash and are being cleared time to time on regular basis.



XEN/AHP, RGTPP,
HPGCL, KHEDAR, HISAR



No. HSPCB/HR/2024/1347

Dated: 05.11.2024

To

The Chief Engineer,
M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, Distt. Hisar.

Sub: Show Cause Notice for violation under Water (Prevention and Control of Pollution) Act, 1974 & the Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board Policy order No. 2350-2350 dated 22.12.2021.

Whereas, the matter in Original Application No. 977/2024; Renu Rani & Ors. Versus State of Haryana has been registered by hon'ble NGT, suo moto based on a letter petition of Gram Panchayat Khedad, Block Barwala District Hisar, State of Haryana., wherein it has been alleged that the plant is not managing coal ash produced during electricity generation in a scientific and regulated manner. It is further alleged that The emission of fly ash and its unscientific storage and handling is causing huge air pollution in the area and also creating health hazards to the local people

Whereas, a joint committee was formed by the Hon'ble National Green Tribunal (NGT) vide order dated 03/10/2024, comprising of officers from District Administration, Hisar, CPCB, MoEF&CC, and HSPCB in the matter of Original Application No.977/2024, Renu Rani & Ors. Versus State of Haryana to investigate the matter. The committee during it's visit on 25.10.2024, found some discrepancies in the above said unit,

1. Sufficient measures were not in place to control pollution from ash handling in the ash dyke area.
2. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation.
3. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas.

Therefore, in view of the above said reasons you are hereby directed to show cause within 15 days as to submit compliance of above said discrepancies in lieu of guidelines issued by the Central Pollution Control Board (CPCB) on coal ash pond management namely "Guidelines on Design, Construction, Operation & Maintenance (O&M), and Annual Certification of Coal Ash Ponds" dated June 2023 and why legal action as warranted under relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for the non compliances should not be initiated against the unit along with levy of EC in lieu of board order no 2350-2350 dated 22.12.2021.

Endst. No. HSPCB/HR/2024/1348


Regional Officer
Hisar Region.
Dated: 05.11.2024

A copy of above forwarded to the Chairman, HSPCB (HQ), Panchkula for information please.


Regional Officer
Hisar Region



**RAJIV GANDHI THERMAL POWER PLANT, KHEDAR,
HISAR**
(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)
(Regd. Office – Urja Bhawan, C-7, Sector- 6, Panchkula)
COMPANY IDENTITY NUMBER: U45207HR1997SGC033517

HPGCL

From

Chief Engineer,
RGTPP, HPGCL, Khedar (Barwala),
District – Hisar (Haryana)

To

✓ Regional Officer,
Hisar Region, Hisar

Memo No.Ch:- | 43 XEN/ENV/RGTPP/GF-788

Dated:- 12.11.2024

Subject: Submission of Action Plan to Address Observations Raised by Joint Committee through Show Cause Notice for violation under Water (Prevention and Control of Pollution) Act, 1974 & the Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board Policy order No. 2350-2350 dated 22.12.2021.

Reference:- Show Cause Notice No. HSPCB/HR/2024/1347 dated 05.11.2024 issued by HSPCB to RGTPP

With reference to the subject and the observations raised by the Joint Committee during its visit on 25.10.2024, we wish to submit that as an environmentally conscious organization, we are deeply committed to minimizing our environmental impact and have already implemented significant measures to control pollution in the area.

1. Existing Measures:

We have already taken proactive steps to control pollution from ash handling, including following

- i. A protective lining installed on the dyke floor and walls to prevent leachate (polluted water) from seeping into the surrounding soil and groundwater.
- ii. Anti-Smog guns for water spraying to control air born dust pollution
- iii. Regular Water sprinkling through tankers on the approach road, truck parking areas, weighbridge area and Barwala Agroha Road outside of Ash Dyke Area.
- iv. Ash content present in slurry disposed in ash dyke settles with time. Remaining water is recovered through decanting arrangement and reused in plant operations resulting in less water consumption from fresh water source.
- v. Green belt around the ash dyke to further reduce dust emissions and enhance aesthetics.
- vi. Vehicles leaving the dyke premise are properly covered with tarpaulin sheet.
- vii. No ash lifting is allowed during high wind.
- viii. Temporary ash heaps have also been covered with tarpaulin sheets.
- ix. Regular monitoring and maintenance of the area to ensure compliance with environmental standards.


2. Additional Efforts Underway:

To further strengthen our pollution control measures, we have devised an action plan, as submitted earlier, which includes:

Sr. No.	Description of Initiatives to Mitigate Environmental Impact from Wet Ash Mining	Target Date
1	Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ash particles.	31.12.2024
2	Proposal for deploying fog cannons around the pond ash weighing area to minimize airborne ash due to vehicle movement.	22.11.2024
3	Proposal for installing an automatic truck wheel wash system.	31.01.2025
4	Construction of an RCC road from the ash dyke gate to the top of the dyke.	01.11.2025
5	Repairs to the bund road at the top of the ash dyke.	28.02.2025

RGTPP assure you that we are committed to continuous improvement in our environmental practices and to addressing any gaps promptly. RGTPP also promise to adhere the targets as

given above and will submit a progress report on the same within 20 days. In light of the above proactive measures and proposed plan, it is requested to drop the show-cause notice issued to us. RGTPP remain fully committed to adhering to all legal requirements and to taking comprehensive steps to combat environmental pollution at all levels.


12/11/24.
XEN/Env./RGTPP
For Chief Engineer/ RGTPP,
HPGCL, Khedar, Hisar

Copy to:-

1. SE/Civil, RGTPP for information and necessary action, please
2. XEN/Env, RGTPP for information and necessary action, please.



**RAJIV GANDHI THERMAL POWER PLANT, KHEDAR,
HISAR**
(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)
(Regd. Office – Urja Bhawan, C-7, Sector- 6, Panchkula)
COMPANY IDENTITY NUMBER: U45207HR1997SGC033517

HPGCL

From

Chief Engineer,
RGTPP, HPGCL, Khedar (Barwala),
District – Hisar (Haryana)

To

✓ Regional Officer,
Hisar Region, Hisar

Memo No.Ch:- 473/XEN/ENV/RGTPP/GF-788

Dated:- 30.11.2024

Subject: Submission of Progress Status on the Action Plan for Addressing Observations Raised by the Joint Committee.

Reference:-

1. Show Cause Notice No. HSPCB/HR/2024/1347 dated 05.11.2024 issued by HSPCB to RGTPP.
2. This office letter dated 12.11.2024 vide which action plan was submitted

With reference to the above subject and our earlier correspondence, we wish to update your office on the progress of the action plan submitted to address the observations raised by the Joint Committee. Below is the status of the initiatives undertaken to mitigate environmental impacts related to wet ash mining operations:

Progress Status on Additional Efforts:

Sr. No.	Description of Initiatives	Target Date	Progress Status as of 30.11.2024
1	Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ash particles.	31.12.2024	Procurement of system is underway, and installation is expected to commence on 02.12.2024.
2	Proposal for deploying fog cannons around the pond ash weighing area to minimize airborne ash due to vehicle movement.	22.11.2024	Proposal was finalized on 14.11.2024 i.e. well before target date. Four No. fog cannons have been procured with delivery time of 45 days. One no. Fog cannon have been received and under operation (Photo attached). One no. fog cannon is expected to be received within 3-4 days. 2 no. fog cannons is expected to be received upto 30.12.2024.
3	Proposal for installing an automatic truck wheel wash system.	31.01.2025	Site preparation work for the system foundation has commenced and is progressing as per schedule.
4	Construction of an RCC road from the ash dyke gate to the top of the dyke.	01.11.2025	Design process completed by designer. The estimate is under preparation. The tender will be floated after finalizing all design and tender documents.
5	Repairs to the bund road at the top of the ash dyke	28.02.2025	NIT has been floated with opening date of 09.12.2024. Repair work will be started once the case is finalized.

In addition to above, Work of plantation around ash dyke is also planned in near future.


Summary of Efforts:

We are pleased to inform you that significant progress has been made in implementing the action plan. Key initiatives, such as deploying fog cannons and regular water sprinkling, have already yielded positive outcomes in controlling airborne ash. Procurement, civil works, and installation processes for other measures are on track to meet the stipulated timelines.

Commitment to Compliance:

As a responsible organization, we reiterate our unwavering commitment to achieving environmental compliance and ensuring the effective implementation of all planned measures. Regular updates will continue to be shared, with the next progress report scheduled within 15 days.

In light of the progress made and our continuous efforts to address environmental concerns, it is requested to drop the show-cause notice issued to RGTPP.


30/11/24
XEN/Env./RGTPP
For Chief Engineer/ RGTPP,
HPGCL, Khedar, Hisar

Copy to:-

1. SE/Civil, RGTPP for information and necessary action, please
2. XEN/Env, RGTPP for information and necessary action, please.



**RAJIV GANDHI THERMAL POWER PLANT, KHEDAR,
HISAR**
(A UNIT OF HARYANA POWER GENERATION CORPORATION LIMITED)
(Regd. Office – Urja Bhawan, C-7, Sector- 6, Panchkula)
COMPANY IDENTITY NUMBER: U45207HR1997SGC033517

HPGCL

From

Chief Engineer,
RGTPP, HPGCL, Khedar (Barwala),
District – Hisar (Haryana)

To

Regional Officer,
Hisar Region, Hisar

Memo No.Ch: ~~177~~/XEN/ENV/RGTPP/GF-788

Dated:- 12.12.2024

Subject: Submission of Progress Status on the Action Plan for Addressing Observations Raised by the Joint Committee.

Reference:-

1. Show Cause Notice No. HSPCB/HR/2024/1347 dated 05.11.2024 issued by HSPCB to RGTPP.
2. This office letter dated 12.11.2024 vide which action plan was submitted
3. This office letter dated 30.11.2024 vide which progress report on action plan (submitted vide letter referred at sr. no. 2 above) was submitted

With reference to the above subject and our previous progress report, we are pleased to submit the updated status of our action plan, outlining the initiatives undertaken to mitigate environmental impacts related to wet ash mining operations. Below are the latest developments:

Updated Progress Status on Additional Efforts:

Sr. No.	Description of Initiatives	Target Date	Progress Status as of 12.12.2024
1	Proposal for installing a sprinkling system along the ash dyke boundary wall to suppress airborne ash particles.	31.12.2024	The work has been completed. (Photos Attached)
2	Proposal for deploying fog cannons around the pond ash weighing area to minimize airborne ash due to vehicle movement.	22.11.2024	Proposal was finalized on 14.11.2024 i.e. well before target date. Four No. fog cannons have been procured with delivery time of 45 days. Two no. Fog cannons have been received and under operation. Two no. fog cannons is expected to be received upto 30.12.2024 (Photos Attached).
3	Proposal for installing an automatic truck wheel wash system.	31.01.2025	Site preparation for foundation work is 50% complete, and procurement of system components is in progress.
4	Construction of an RCC road from the ash dyke gate to the top of the dyke.	01.11.2025	Design and Estimate process completed by consultant. The tender will be floated after finalizing all design and tender documents.
5	Repairs to the bund road at the top of the ash dyke.	28.02.2025	Part-I (Technical Bid) of NIT has been opened. Repair work will be started once the case is finalized.

In addition to above, Work of plantation **99** been started around ash dyke. 1300 plants have been planted from 02.12.2024 to 04.12.2024. Around 4700 trees will be planted in near future.


Summary of Efforts:

We are pleased to inform you that substantial progress has been achieved in line with the submitted action plan. Key measures, such as the operational deployment of fog cannons and automated water sprinkling system, have already shown tangible benefits in reducing airborne ash and mitigating environmental impacts. Procurement, civil work, and installations for other planned initiatives remain on schedule.

Commitment to Compliance:

As part of our commitment to environmental compliance and sustainability, we continue to prioritize timely implementation of all measures outlined in our action plan. Our team remains proactive in identifying and addressing any potential gaps to achieve full compliance with environmental standards.

In light of the progress made and our continued commitment to environmental protection, it is again requested to drop the show-cause notice to RGTPP.


12/12/24.
XEN/Env./RGTPP
For Chief Engineer/ RGTPP,
HPGCL, Khedar, Hisar

Copy to:-

1. SE/Civil, RGTPP for information and necessary action, please
2. XEN/Env, RGTPP for information and necessary action, please.



100

केन्द्रीय प्रदूषण नियंत्रण बोर्ड**क्षेत्रीय निदेशालय, चण्डीगढ़****Central Pollution Control Board****Regional Directorate, Chandigarh**

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

No: CN-13011/263/2024/RD-CHD/ 169-172 .

Date: 16.12.2024

Annexure 11

सेवा में,

सदस्य सचिव,
हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड,
11, सेक्टर 6, पंचकुला, हरियाणा 134109

Sub : Ensure compliance in the NGT matter of OA No. 977 of 2024; Renu Rani & Ors. Versus State of Haryana

Sir,

This has reference to Hon'ble NGT Order dated 03/10/2024 in OA No. 977 of 2024; Renu Rani & Ors. Versus State of Haryana regarding emission of fly ash and its unscientific storage and handling, causing huge air pollution in area the and also creating health hazards to the local people.

A Joint Committee was constituted in the above matter by Hon'ble NGT comprising of Central Pollution Control Board (hereinafter referred to as 'CPCB'); Haryana State Pollution Control Board; (hereinafter referred to as 'HSPCB') Integrated Regional Office Ministry of Environment Forest and Climate Change, Chandigarh ; and District Magistrate, Hisar.

The above Joint Committee carried out a site visit on 04/11/2024 in compliance to this order of Hon'ble NGT Tribunal to address the points raised in the letter petition. It was submitted by the Joint Committee in its Progress report filed before the Hon'ble NGT That (Copy of the Report attached as **Annexure-1**) that:

It was observed by the Joint Committee that:

1. M/s Rajiv Gandhi Thermal Power Plant in Khedar, Barwala, District Hisar, has implemented measures to control pollution associated with ash storage and handling in the fly ash silo area, which include:
 - Enclosed silos with a pneumatic loading/unloading system.
 - Water sprinkling throughout the silo and truck parking areas.
 - A green belt surrounding the silo and parking areas.
 - Paving of both the silo and truck parking areas.
 - Collection and recycling of the water used for sprinkling.
2. The sufficient measures were not in place to control pollution from ash handling in the ash dyke area. The access roads leading to this area are unpaved, and there are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation. While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas.

As per information provided to the Joint Committee, pursuant to the aforesaid report of the joint committee, Haryana State Pollution Control Board (HSPCB) has issued a Show Cause Notice No. HSPCB/HR/2024/1347 dated 05/12/2024 to the Unit for violation under Water (Prevention and Control of

Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board's Policy, for the following violations:

- i. *Sufficient measures were not in place to control the air pollution during ash handling in the ash dyke area.*
- ii. *The access roads leading to this area are unpaved.*
- iii. *There are not proper arrangements for water sprinkling to prevent the spread of ash during strong winds, truck movements, and the loading of trucks for ash transportation.*
- iv. *While ash handling was not occurring during the inspection, dust pollution caused by the wind was observed drifting toward nearby areas.*

Subsequently, a visit of the Joint Committee was scheduled on 05/12/2024, to complete the remaining activities in the above NGT Matter and during site visit, inspection and monitoring was conducted jointly by HSPCB and CPCB.

During site inspection and monitoring on 05/12/2024, various representatives from Village Khedar met with the joint team of HSPCB and CPCB to highlight the following points and concerns, which remain unresolved in addition to the air pollution caused by ash handling in the ash dyke area:

- i. *Clogging of rainwater drains along the boundary wall of the thermal power plant due to the accumulation of ash.*
- ii. *The dust curtains have been taken down from the ash loading points in the Ash Silo area*
- iii. *Discharge of wastewater containing ash from a corner of the boundary wall into the village area.*
- iv. *Concealing the ash accumulated within the premises near rain water drains with tarpaulin to prevent the Joint Committee from seeing the ash pollution.*

The Joint Committee visited all the above points and observed that:

- i. *The rainwater drains outside the premises, adjacent to the thermal power plant's boundary wall, have become clogged over time due to the accumulation of road dust and ash.*
- ii. *The dust curtains, which were previously observed to have been taken down, have now been reinstated.*
- iii. *No wastewater discharge was observed during the visit. However, a large hole was found at the corner of the boundary wall, which villagers alleged to be a discharge point. The project proponent closed this hole in the presence of the Joint Committee.*
- iv. *Piles of ash that had accumulated inside the premises near the rainwater drains were found to be covered with tarpaulin. It was informed by the Project Proponent that tarpaulin covers are being put on heaps/speeded ash near ash disposal pipe lines to prevent the same from spreading into the environment and further to curb the side effects/health hazard to laborer working in the plant vicinity.*

In this context, the compliance of the following may be ensured by Haryana State Pollution Control Board:

1. HSPCB shall ensure compliance of the Show Cause Notice No. HSPCB/HR/2024/1347 dated 05/12/2024 to the Unit for violation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and levy of Environmental Compensation as per Board's Policy, issued to M/s Rajiv Gandhi Thermal Power Plant, Khedar, Barwala, District Hisar.
2. HSPCB shall ensure that ash accumulated in the drains be removed by the thermal power plant in a time bound matter.

3. HSPCB shall ensure that action plan be prepared and implemented in a time bound manner to address the recurring issue of piling of ash
4. HSPCB shall ensure compliance of the further recommendations of the Joint Committee in its final report in the matter of OA No. 955 of 2024, in a time bound matter.
5. HSPCB shall ensure regular monitoring of the compliance of the conditions of Environmental Clearance and Consent to Establish (CTE)/Consent to Operate (CTO) granted to the project proponent.
6. The action taken report on the above points shall be provided by HSPCB, to this Office from time to time.

16/12/2024

(डॉ. नरेन्द्र शर्मा)
वैज्ञानिक 'एफ' एवं निदेशक

Encl: as above.

Copy to:

- | | |
|--|---|
| 1. Divisional Head, IPC-II, CPCB HO, Delhi | : for information please. |
| 2. Divisional Head, Law, CPCB HO, Delhi | : for information please. |
| 3. PS to MS, CPCB Head Office, Delhi | : for information of Member Secretary please. |

dc

16/12/2024

वैज्ञानिक 'एफ' एवं निदेशक

Annexure 12

Re: Compliance of NGT Order in OA No 977 of 2024

KM K MUTHAMIZH SELVAN <km.selvan@gov.in>
Wed, 18 Dec 2024 9:00:44 AM +0530 •
To "Narender Sharma" <narendersharma.cpcb@gov.in>
Cc "Hisar Hspcb" <hspcbrohr@gmail.com>, "dchsr" <dchsr@hry.nic.in>

Dear Sir,

It is to inform that complice status of the EC has been communicated to the MoEF &CC. The report prepered by the committee may be filed at the earliest in order to avoid any adverse order on the committee memebtrs. I give my consent for filing the report to the Hon'ble NGT.

With Sincere renatrds,
Selvan.

---- On Tue, 17 Dec 2024 22:17:51 +0530 **Narender Sharma** <narendersharma.cpcb@gov.in> wrote ---



Attached herewith is the final version of the draft report. The comments from all the members have been incorporated appropriately.

As indicated by him, Dr. Selvan may confirm his acceptance/consent through email.

Dr. Sunil is requested to coordinate for signatures of HSPCB Member and DM's representative.

Regards,
Narender

---- On Tue, 17 Dec 2024 13:22:09 +0530 **Narender Sharma** <narendersharma.cpcb@gov.in> wrote ---

Sirs,

Attached herewith is the draft supplementary report of the Joint Committee for review and finalization by the members. The signed report is to be sent to CPCB HO by 4 PM, for further necessary action, as the matter is listed for hearing on 19th Dec, 2024.

HSPCB Member is requested to co-ordinate with the Member representing Distric Administration.

Regards,
Narender

---- On Tue, 17 Dec 2024 13:18:59 +0530 **Narender Sharma** <narendersharma.cpcb@gov.in> wrote ---

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Sirs,

This has reference to Hon'ble NGT Order dated 05/11/2024 in the matter of OA No. 977 of 2024, whereby 06 weeks time was granted to Joint Committee, to file the complete report.

In this regard, site visit is fixed for 5th December, 2024 at 11.30 AM, to complete the remaining activities in the matter.

HSPCB member is requested to co-ordinate with representative of DC, Hisar, for participation. HSPCB member to also make arrangement of stack and ambient air quality monitoring.

Regards,

Narender
